

Goyal and others. Shri Goyal may just read it. No speech will be allowed at this stage.

श्रीचन्द्र गोयल (चन्डीगढ़) : अध्यक्ष, महोदय मैं संसद के सामने एक विशेषाधिकार का प्रश्न रखना चाहता हूँ।

MR. SPEAKER: No speech now. I could as well have read it out. But I wanted him to do it. The motion is about 'the manhandling and arrest of Shrimati Tarkeshwari Sinha' it is in these terms.—

the reported manhandling and arrest of Shrimati Tarkeshwari Sinha, M.P. outside the Parliament House on the 13th November, 1969 and alleged wrong information furnished by the Sub-Divisional Magistrate, Parliament Street Courts, New Delhi.

If the house agrees, I can send it to the Committee of Privileges.

SOME HON. MEMBERS: Yes, yes.

MR. SPEAKER. This is referred to the Committee of Privileges.

13.06 hour

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF DELHI DEVELOPMENT AUTHORITY, ANNUAL REPORT OF THE AIMS. NEW DELHI AND NOTIFICATIONS UNDER PREVENTION OF FOOD ADULTERATION ACT.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Shri K K. Shah, I beg to lay on the Table—

(1) A copy of the Certified Accounts of the Delhi Development Authority for the year 1967-68 together with the Audit Report thereon, under Sub-Section (4) of section 25 of the Delhi Development Act, 1957. [*Placed in Library, See No. LT—1938/69.*]

(2) A copy of the Annual Report of the All India Institute of Medical Sciences, New

Delhi for the year 1968-69, under section 19 of the All India Institute of Medical Sciences Act, 1956 [*Placed in Library. See No. LT—1939/68*]

(3) (i) A copy each of the following Notifications under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954 :—

(a) The Prevention of Food Adulteration (Amendment) Rules, 1968, published in Notification No. G S.R. 1533 in Gazette of India dated the 24th August, 1968.

(b) G.S.R. 2163 published in Gazette of India dated the 14th December, 1968 containing corrigendum to Notification No. G.S.R. 1533 dated the 24th August, 1968.

(c) G. S. R. 1764 published in Gazette of India dated the 26th July, 1969 containing corrigendum to Notification No. G.S.R. 1533 dated the 24th August, 1968.

(d) The Prevention of Food Adulteration (Amendment) Rules, 1968 (Hindi version).

(ii) A statement showing reasons for delay in laying the Notifications mentioned at (a) to (c) above.

[*Placed in Library. See No. LT—1940/69*]

FOREIGN EXCHANGE REGULATION (AMENDMENT) ORDINANCE, 1969.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the Foreign Exchange Regulation (Amendment) Ordinance, 1969 (No. 9 of 1969) (Hindi and English versions) promulgated by the President on the 13th November, 1969, under provisions of article 123 (2) (a) of the Constitution. [*Placed In Library. See No. LT—1941/69*]

ANNUAL REFERENCE OF LIC AND AGRICULTURAL REFERENCE CORPORATION BOMBAY, AND DELHI SALES TAX (2ND AMENDMENT) RULES, ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND IN THE MINISTRY OF SUPPLY (SHRI R. K.